



TAMIL NADU LEGISLATIVE ASSEMBLY
(Thirteenth Assembly)

SECOND SESSION
(22nd July, 2006 to 2nd September, 2006)

RESUME OF BUSINESS

Legislative Assembly Secretariat,
Chennai - 600 009.

PREFACE

This publication contains a brief resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during the Second Session held from 22nd July, 2006 to 2nd September, 2006.

Chennai - 600 009.
Dated: 2.2.2007

M. SELVARAJ,
Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

THIRTEENTH ASSEMBLY - SECOND SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 22ND JULY, 2006 TO 2ND SEPTEMBER, 2006

I. SUMMONS

Summons for the Second Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 18th July, 2006 in S.O.Ms.No.113, Legislative Assembly Secretariat, dated the 18th July, 2006 to meet at 10.00 a.m on 22nd July, 2006.

II. DURATION OF THE MEETING

The Second Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 22nd July, 2006 and was adjourned *sine-die* on the 2nd September, 2006.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for 31 days during the period from 22nd July, 2006 to 2nd September, 2006 on the following days:-

22nd July, 2006, 24th July, 2006, 25th July, 2006, 26th July, 2006, 27th July, 2006, 28th July, 2006, 31st July, 2006, 1st August, 2006, 2nd August, 2006, 3rd August, 2006, 4th August, 2006, 7th August, 2006, 8th August, 2006, 9th August, 2006, 10th August, 2006, 11th August, 2006, 12th August, 2006, 17th August, 2006, 18th August, 2006, 19th August, 2006, 21st August, 2006, 22nd August, 2006, 23rd August, 2006, 24th August, 2006, 25th August, 2006, 28th August, 2006, 29th August, 2006, 30th August, 2006, 31st August, 2006, 1st September, 2006 and 2nd September, 2006.

In terms of hours, the House sat for 140 hours and 56 minutes.

IV. PROROGATION

The Second Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 26th September, 2006 vide S.O.Ms.No.165, Legislative Assembly Secretariat, dated the 26th September, 2006.

V. OBITUARY REFERENCES

Eleven Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

Serial No. and Name of the Member	Constituency	Period	Date of demise	Date on which reference was made in the House	
(1)	(2)	(3)	(4)	(5)	
1	Tvl. K. Ramani	Coimbatore East	1977-80 1980-84 1984-88 1989-91	30.05.2006	24.07.2006
	M.P. Coimbatore	1967-70			
2	A. Thangam	Srivilliputtur	1989-91	30.05.2006	24.07.2006
3	G. Ananthakrishna	Poonamallee	1985-88	03.06.2006	24.07.2006
4	C. Chiranjeevulu Naidu	Tiruttani	1962-67	03.06.2006	24.07.2006
5	T.S. Ramaswami Pillai	Kaniyakumari	1957-62	15.06.2006	24.07.2006
6	S. Balakrishnan	Mudukulathur	1977-80 1991-96 1996-2001	24.06.2006	24.07.2006
	Kadaladi	2001-2006			

(1)	(2)	(3)	(4)	(5)	
7	K. Subramania Pillai	Kaniyakumari	1989-91	24.07.2006	25.07.2006
8	P. Duraisamy	Rasipuram	1977-80	10.07.2006	27.07.2006
9	Y. Venkateswara Dikshidar	Srirangam	1989-91	29.07.2006	31.07.2006
10	N. Ramaswami Udayar	Vazhapadi	1962-67	22.08.2006	23.08.2006
11	K. Periasamy	Kodavasal	1971-76	29.08.2006	30.08.2006

All the Members stood in silence for a minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

(1) On the 24th July, 2006, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

"இந்தியத் திருநாட்டின் ஒருமைப்பாட்டிற்கு ஊறு விளைவிக்கும் வகையில் மனிதநேயமற்ற சில தீயசக்திகளின் செயலால் கடந்த 11.7.2006 அன்று மும்பை மாநகரத்தின் புறநகர்ப் பகுதிகளில் மின்சார இரயில் வண்டிகளில் சங்கிலித் தொடராக சக்தி வாய்ந்த வெடிகுண்டுகள் வெடித்த சம்பவத்தில் 190-க்கும் மேற்பட்ட அப்பாவிப் பொதுமக்கள் உயிரிழந்தது மட்டுமல்லாமல், 700-க்கும் மேற்பட்டோர் புகொயமுற்றுள்ளனர் என்ற துயரச் செய்தியறிந்து இப்பேரவை பெரும் அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

இந்தியா உள்ளிட்ட உலக நாடுகள் பலவற்றையும் அதிர்ச்சியில் உறையச் செய்த இக்கொடிய செயலுக்கு இப்பேரவை தனது கடும் கண்டனத்தைத் தெரிவிப்பதுடன் அவற்றிற்குக் காரணமாக விளங்கக் கூடிய அனைத்து நாசகாரச் சக்திகளைக் கண்டறிந்து அவற்றை வேருடன் அழித்தொழிக்க வேண்டுமென மைய, மாநில அரசுகளை இப்பேரவை கேட்டுக் கொள்கிறது. இத்தகைய தருணங்களில், நாட்டின் இறையாண்மையையும், ஒருமைப்பாட்டையும் நிலைநிறுத்தும்

வகையில் மக்கள் அனைவரும் தீயசக்திகளையொழிக்க ஒன்று சேர்ந்து பாடுபட வேண்டுமென இப்பேரவை விழைகிறது.

இக்கொடிய வெடிகுண்டு சம்பவத்தில் தங்களது இன்னுயிரை இழந்த அப்பாவி மக்களுக்கும், அவர் தம் குடும்பத்தினருக்கும் ஆழ்ந்த இரங்கலையும், அனுதாபத்தையும் படுகாயமுற்றுத் தவிப்போருக்கு ஆறுதலையும் இப்பேரவை தெரிவித்துக் கொள்கிறது"

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to those who have lost their lives in the attacks.

(2) On the 24th July, 2006, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

"17.07.2006 அன்று இந்தோனேசியாவில் குறிப்பாக ஜாவா தீவில் ஏற்பட்ட பெரும் நிலநடுக்கத்தைத் தொடர்ந்து ஏற்பட்ட "சுனாமி" என்றழைக்கப்படும் ஆழிப் பேரலையின் கடும் தாக்குதலால் பல நூற்றுக்கணக்கான மக்கள் தங்கள் இன்னுயிரை இழந்தும், எண்ணற்றோர் காயமடைந்தும், இக்கொடிய இயற்கைச் சீற்றத்தின் காரணமாக மேலும் பல்லாயிரக்கணக்கானோர் தங்கள் உறைவிடங்களையும், உடைமைகளையும் இழந்து பெரும் பாதிப்புக்குள்ளாகியுள்ளனர்" என்ற செய்தி அறிந்து இப்பேரவை சொல்லொணாத துயரமுறுகிறது. இச்சம்பவத்தில் உயிரிழந்தோருக்கு ஆழ்ந்த இரங்கலையும், அஞ்சலியையும் தெரிவிப்பதோடு, அவர்களை இழந்து வாடும் குடும்பத்தினருக்கும், உறவினருக்கும் இப்பேரவை ஆறுதலையும் தெரிவித்துக் கொள்கிறது.

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to the departed souls.

(3) On the 31st July, 2006, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

" அரபு நாடுகளில் ஒன்றான பக்ரைன் நாட்டின் தலைநகர் மனாமாவில் 30.7.2006 அன்று அதிகாலை ஏற்பட்ட தீ விபத்தில், தமிழ்நாட்டிலுள்ள கடலூர், விழுப்புரம், பெரம்பலூர் போன்ற மாவட்டங்களைச் சார்ந்த 16 தமிழர்கள் உயிரிழந்தது குறித்தும், 80-க்கும் மேற்பட்டோர் தீயில் சிக்கி படுகாயம் அடைந்தது குறித்தும் இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத துயரமும் கொள்கிறது.

இக்கொடிய தீ விபத்தில் உயிரிழந்தவர்களுக்கு இப்பேரவை ஆழ்ந்த இரங்கலையும், அஞ்சலியையும் தெரிவிப்பதோடு உயிரிழந்தவர்களைப் பிரிந்து வாடும் குடும்பத்தினருக்கும், உறவினர்களுக்கும் இப்பேரவை ஆறுதலைத் தெரிவித்துக் கொள்கிறது. மேலும், இவ்விபத்தில் காயமுற்று மருத்துவமனையில் சிகிச்சை பெற்றுவருபவர்கள் விரைவில் நலமடையவேண்டும் என்ற விழைவை இப்பேரவை சார்பிலும், என் சார்பிலும் தெரிவித்துக் கொள்கிறேன்".

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to the departed souls.

(4) On the 17th August, 2006, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

"14.8.2006 அன்று இலங்கை முல்லைத்தீவு மாவட்டத்திலுள்ள அனாதைக் குழந்தைகள் காப்பகத்தின் மீது இலங்கை இராணுவத்தினர் சரமாரியாக குண்டுகளை வீசி தாக்கியதன் காரணமாக 61 மாணவிகள் உயிரிழந்தது குறித்தும் 150-க்கும் மேற்பட்ட மாணவிகள் படுகாயம் அடைந்தது குறித்தும் இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத துயரமும் கொள்கிறது.

மனித நேயத்தில் தோய்ந்துள்ள எவராயினும் அவர்களால் மன்னிக்கப்பட முடியாத இந்த நிகழ்ச்சிக்கு முற்றுப்புள்ளி வைக்க வேண்டுமென்பதில் இருவேறு கருத்துக்கு இடம் இல்லை. இந்த நாகரிகமற்ற, காட்டுமிராண்டித்தனமான, மனிதாபிமானம் சிறிதுமற்ற, கொடுமை நிறைந்த இலங்கை இராணுவத்தின் இச்செயலை இப்பேரவை வன்மையாகக் கண்டிக்கிறது. நிலையான வாழ்க்கை முறைகளுக்கும், நிலைத்த பாதுகாப்புக்கும் போராடி வரும் இலங்கை வாழ் அப்பாவி தமிழ் மக்களைக் கொன்று குவித்துவரும் இந்த போர் நடவடிக்கையை உடனடியாக நிறுத்தி, சமாதானப் பேச்சுவார்த்தை மூலம் பிரச்சனைகளுக்கு தீர்வு காண இலங்கை அரசை இந்திய அரசு கேட்டுக்கொள்ள வேண்டுமென்றும் தமிழக முதலமைச்சர் கலைஞர் அவர்கள் இந்தியப் பிரதமரிடம் வற்புறுத்தியிருக்கிறார்.

இலங்கை இராணுவத்தின் இக்கொடிய கொலை வெறியாட்டத்தில் உயிரிழந்த பள்ளிக் குழந்தைகளுக்கும் அவர்தம் குடும்பத்தினருக்கும் ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் இப்பேரவை தெரிவித்துக் கொள்கிறது.

மறைந்த இந்த பள்ளிக் குழந்தைகளுக்கு மரியாதை செலுத்தும் வகையில் மாண்புமிகு உறுப்பினர்கள் அனைவரும் எழுந்து நின்று இரண்டு மணித்துளிகள் அமைதி காக்குமாறு கேட்டுக் கொள்கிறேன்".

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to those who have lost their lives in the attacks.

(5) On the 22nd August, 2006, Hon. Thiru. R. Avudaiappan, Speaker, placed before the House the following Condolence Resolution:-

"இதயத்தை ஊடுருவும் ஆழங்காண முடியாத இனிய இசை மூலம் இந்திய மக்களை இன்ப வெள்ளத்தில் ஆழ்த்தி வந்த ஷெனாய் இசை மேதை பாரத் ரத்னா பிஸ்மில்லா கான் தனது 91-வது அகவையில் 21.8.2006 (திங்கள்கிழமை) அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை அதிர்ச்சியும் ஆற்றொணாத் துயரமும் கொள்கிறது.

ஒரு இசைக் கலைஞர் பெறக்கூடிய அனைத்து விருதுகளையும், கௌரவங்களையும், பெருமையையும், புகழையும் பெற்றிருந்த போதிலும், எளிமையான வாழ்க்கையை தன் கடைசி காலம் வரை கடைபிடித்து வந்தார்.

அன்னாரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினர்கு ஆழ்ந்த இரங்கலையும் ஆறுதலையும் இப்பேரவை தெரிவித்துக் கொள்கிறது."

The above resolution was adopted *nem con* after observing silence for two minutes as a mark of respect to the Bharat Ratna Bismillah Khan.

VII. QUESTIONS

During the Session 14005 notices of questions were received. 10984 questions were admitted. 3206 were treated as Starred questions and 146 were answered orally in the House. 3405 questions were treated as Unstarred questions and 200 Unstarred Questions were placed on the Table of the House. Though 18 notices of Short Notice Questions were received and admitted, none of them were answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 24th July, 2006, Hon. the Speaker announced in the House the following Panel of Chairmen for the Second Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru B. Ranganathan
2. Thiru Durai Chandrasekaran
3. Dr. E.S.S. Raman
4. Thiru T. Velmurugan
5. Selvi K. Balabharathy
6. Thiru V. Sivapunniam

IX. STATEMENTS MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, Fourteen statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:-

Sl.No. and Date (1)	Statement made by (2)	Subject (3)
1. 25.07.2006	Hon. Thiru. M.K. Stalin, Minister for Rural Development and Local Administration	Action taken for regularising the unapproved plots in Tamil Nadu.
2. 26.07.2006	Hon.Dr.M. Karunanidhi, Chief Minister	Matter related to setting up an Enquiry Commission headed by retired Judge of the Madras High Court Thiru. K.P. Sivasubramanian to investigate and report for the retrieval of the lands at Siruthavur Village which were grabbed from the Dalits by some persons after transferred the lands to their names.

(1)	(2)	(3)
3. 27.07.2006	Hon. Thiru M.K. Stalin, Minister for Rural Development and Local Administration	Though the Tenders for free supply of Colour Television by the Government of Tamil Nadu were called for and opened, the Committee consisting of Members of Legislative Assembly would decide to whom the Tender will be given.
4. 27.07.2006	Hon. Thiru. K.K.S.S.R. Ramachandran, Minister for Health	Steps taken by the Government to control the Chikun gunnya virus and preventive steps taken by the Government and funds allotted for that purpose.
5. 28.07.2006	Hon. Thiru M.K. Stalin, Minister for Rural Development and Local Administration	Regarding orders placed to some Companies which prepared to supply colour Televisions at the lowest cost as decided by the Committee consisting of Members of the Legislature parties for supplying free Colour Televisions Scheme of Tamil Nadu Government.
6. 28.7.2006	Hon. Thiru. K.K.S.S.R. Ramachandran, Minister for Health	Matter related to the decision taken on the reservation of Government quota and Management quota in Self Financing Medical , Medical allied Colleges and institutions as in the case of reservation adopted in Higher Education Department.
7. 31.07.2006	Hon.Dr.M. Karunanidhi, Chief Minister	Matter related to an announcement of solatium of Rs. 2 lakhs each to their families of the 16 construction workers belonging to Tamil Nadu who were killed in a fire mishap at Baharain.

(1)	(2)	(3)
8. 01.08.2006	Hon.Dr.M. Karunanidhi, Chief Minister	Regarding the fulfillment of the electoral promises made by the Democratic Progressive Alliance Parties and allocation of fund for providing Colour Televisions and also announcing the scheme of unencroached waste lands in possession of the Government made fit and would be distributed to the landless farmers. The promboke lands which were encroached by the small and marginal farmers would be made fit and return to them and the lands which were in possession of the small and marginal farmers would also be made fit and returned to them.
9. 07.08.2006	Hon. Dr. K. Ponmudy, Minister for Higher Education	Matter related to construct a Check dam across river Palar and release of water from Kandaleru reservoir from 15th August.
10. 19.08.2006	Hon.Thiru I. Periyasamy Minister for Revenue and Law	Regarding the implementation of the findings of the team sent to West Bengal to study the procedure followed therein a similar scheme in order to implement the waste land development and distribution scheme in Tamil Nadu effectively.
11. 22.08.2006	Hon. Thiru E.V. Velu, Minister for Food	The Strike period during 2001 and 2002 which was treated as loss of pay for Tamil Nadu Civil Supplies Corporation Employees was treated as duty period with salary.

(1)	(2)	(3)
12. 31.08.2006	Hon.Dr.M. Karunanidhi, Chief Minister	Action taken for setting up a Satellite City covering an area of 30,000 acres in Vandalur-Kelampakkam near Chennai.
13. 01.09.2006	Hon.Dr.M. Karunanidhi, Chief Minister	Action taken to set right the disparity of DA that arose as on 1.6.86 while implementing the Fifth Pay Commission recommendation to Pensioners and family Pensioners.
14.01.09.2006	Hon.Dr.M. Karunanidhi, Chief Minister	Time scale of Pay fixed for those who are working as Noon-Meal Organiser and Anganwadi staff and pay hike to the cooks, Assistant Cooks working in the Noon-Meal Centres and first grade and second grade Anganwadi Assistants with effect from 1.9.2006.

X. CALLING ATTENTION STATEMENTS

Fourteen Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1. 01.08.2006	Thiru C. Gnanasekaran Thiru K. Pandurangan	Hon. Minister for Higher Education	Situation arising in view of Government Order issued by the Government of Andhra Pradesh for the construction of Dam across the river Palar.
2. 07.08.2006	Thiru K. Arumugam	Hon. Minister for Rural Development and Local Administration	Situation arising out of supply of drinking water once in a week in Thirukkazhkkundram Town Panchayat.
3. 08.08.2006	Thiru M. Panneerselvam	Hon. Minister for School Education	Difficulties being faced for not running the school by the correspondent and lack of building facilities for Rajathy Anni Private Middle School in Panangattankudi, Agaraelathur, Sirkali Constituency.
4. 09.08.2006	Tmt. R Leema Rose	Hon. Minister for Revenue and Law	Situation arising out of pattas issued to some other persons, for the "B" memo lands, which were in possession and enjoyment of Adi Dravidas at Ottalivilai Area, Meycode Village, Kanniyakumari District.

(1)	(2)	(3)	(4)
5. 10.08.2006	Thiru K. Arumugam Tmt. P. Kamalambal	Hon. Minister for Transport	Situation arising out of loss of two lives and many sustained injuries in an accident occurred at Baluchettichatiram, Kanchipuram Union.
6. 17.08.2006	Thiru Kovai Thangam	Hon. Minister for Highways	Situation arising out of the accident occurred due to non-existence of parapet wall at 27th bend in Valparai road.
7. 21.08.2006	Tmt P. Padmavathy	Hon. Minister for Electricity and Rural Industries	Situation arising out of accident occurred on 16.8.2006 due to fall of severed live electric wire at Thittacheri Senthakudi village in Nannilam Constituency.
8. 22.08.2006	Thiru A. Tamizharasu	Hon. Minister for Health	Need to complete the expansion work immediately in Government Hospital at Omalur as the funds were allotted by the Central Government.
9. 22.08.2006	Thiru S. Gunasekaran	Hon. Minister for Khadi	Situation arising out of non-payment of salary to employees and gratuity to retired persons for the past five years in Tamil Nadu Palmgur Co-operative Federation.

(1)	(2)	(3)	(4)
10. 24.08.2006	Thiru C. Gnanasekaran	Hon. Minister for Forests	Situation arising out of cutting down and smuggling of sandal wood trees at Javvadhu Hills in Vellore, Tiruvannamalai, Salem, Dharmapuri Districts.
11. 25.08.2006	Thiru Kovai Thangam	Hon. Minister for Transport	Situation arising out of accident occurred due to defective bus of the Government Transport Corporation in Valparai.
12. 25.08.2006	Thiru K. Arumugam	Hon. Minister for Environment	Hardship caused to the people due to dumping of garbage and discharge of sewerage on the roads by lorries in sub-urban areas at Pallikaranai and Velachery in Chennai.
13. 29.08.2006	Thiru P. Veldurai	Hon. Minister for Forests	The necessity to erect live wire fencing in the foot hills of Tirupathiyapuram village in Ambasamudram Constituency, to prevent the loss of human lives by the entry of tigers.

(1)	(2)	(3)	(4)
14. 30.08.2006	Thiru Videyal S. Sekar Tmt. D. Yasodha	Hon. Minister for Rural Development and Local Administration	Situation arising due to lack of basic amenities to the people residing at Adi-Dravidar colony, Kallipalayam, Dharapuram Constituency

XI. LEGISLATIVE BUSINESS

During the period, 19 Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows:-

Serial number and Title of the Bill	Date of Introduction	Date of consideration and passing
(1)	(2)	(3)
1. The Tamil Nadu Agricultural Labourers - Farmers (Social Security and Welfare) Bill, 2006. (L.A.Bill No. 15 of 2006)	27.7.2006	2.9.2006
2. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2006. (L.A. Bill No. 16 of 2006)	1.8.2006	4.8.2006
3. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2006. (L.A. Bill No. 17 of 2006)	4.8.2006	29.8.2006

(1)	(2)	(3)
4. The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Slum-Grabbers and Video Pirates (Amendment) Bill, 2006. (L.A.Bill No.18 of 2006)	4.8.2006	28.8.2006
5. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2006. (L.A. Bill No. 19 of 2006)	12.8.2006	21.8.2006
6. The Tamil Nadu Payment of Salaries (Amendment) Bill, 2006 (L.A. Bill No. 20 of 2006)	17.8.2006	2.9.2006
7. The Tamil Nadu Panchayats (Third Amendment) Bill, 2006. (L.A. Bill No. 21 of 2006)	18.8.2006	31.8.2006
8. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2006. (L.A. Bill No. 22 of 2006)	22.8.2006	31.8.2006
9. The Tamil Nadu Panchayats (Fifth Amendment) Bill, 2006. (L.A. Bill No. 23 of 2006)	22.8.2006	31.8.2006
10. The Tamil Nadu Municipal Laws (Amendment) Bill, 2006. (L.A. Bill No. 24 of 2006)	22.8.2006	31.8.2006
11. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2006. (L.A. Bill No. 25 of 2006)	23.8.2006	29.8.2006

	(1)	(2)	(3)
12. The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Amendment Bill, 2006. (L.A. Bill No. 26 of 2006)	24.8.2006	2.9.2006	
13. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2006 (L.A. Bill No. 27 of 2006)	30.8.2006	2.9.2006	
14. The Tamil Nadu Professional Educational Institutions (Regulation of Admission and Determination of Fee) Bill, 2006 (L.A. Bill No. 28 of 2006)	31.8.2006	2.9.2006	
15. The Tamil Nadu Educational Development Day (Declaration and Celebration) Bill, 2006 (L.A. Bill No. 29 of 2006)	31.8.2006	2.9.2006	
16. The Tamil Nadu Sales Tax (Settlement of Arrears) Bill, 2006 (L.A. Bill No. 30 of 2006)	31.8.2006	2.9.2006	
17. The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2006. (L.A. Bill No. 31 of 2006)	1.9.2006	2.9.2006	
18. The Tamil Nadu Appropriation (No.2) Bill, 2006 (L.A. Bill No. 32 of 2006)	1.9.2006	1.9.2006	
19. The Indian Penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 2006 (L.A. Bill No. 33 of 2006)	2.9.2006	2.9.2006	

XII. MOTION FOR DISAPPROVAL OF ORDINANCES UNDER RULE 166 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

(1) On the 21st August, 2006 Thiru P.K. Sekar Babu moved the following motion:

"That this House disapproves the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2006 (Tamil Nadu Ordinance No. 5 of 2006) promulgated by the Governor on 14.7.2006"

The motion was put to vote and declared lost.

(2) On the 31st August, 2006 Thiru S.P. Velumani, moved the following motion:

"That this House disapproves the Tamil Nadu Panchayats (Fifth Amendment) Ordinance, 2006 (Tamil Nadu Ordinance No. 3 of 2006) promulgated by the Governor on 14.7.2006"

The motion was put to vote and declared lost.

(3) On the 31st August, 2006 Thiru P.K. Sekar Babu moved the following motion:

"That this House disapproves the Tamil Nadu Municipal Laws (Amendment) Ordinance, 2006 (Tamil Nadu Ordinance No.4 of 2006) promulgated by the Governor on 14.7.2006"

The motion was put to vote and declared lost.

XIII. FINANCIAL BUSINESS

The Revised Budget for the year 2006-2007 was presented to the Legislative Assembly by Hon. Prof. K. Anbazhagan, Minister for Finance at 10.00 a.m on Saturday, the 22nd July, 2006.

The General discussion on the Budget took place for six days on the following dates:

24th July, 2006, 25th July, 2006, 26th July, 2006, 27th July, 2006, 28th July, 2006, and 31st July, 2006.

Fifty three Members including the Leader of Opposition took part in the General discussion. The Hon. Minister for Finance replied to the debate on the 31st July, 2006.

Voting of Demands lasted for 23 days from 1st August, 2006 to 1st September, 2006. The dates on which Discussion and voting of Demands for grants took place are as follows:

1st August, 2006, 2nd August, 2006, 3rd August, 2006, 4th August, 2006, 7th August, 2006, 8th August, 2006, 9th August, 2006, 10th August, 2006, 11th August, 2006, 12th August, 2006, 17th August, 2006, 18th August, 2006, 19th August, 2006, 21st August, 2006, 22nd August, 2006, 23rd August, 2006, 24th August, 2006, 25th August, 2006, 28th August, 2006, 29th August, 2006, 30th August, 2006, 31st August, 2006, and 1st September, 2006.

Out of 9458 Cut Motions received, 8949 Cut Motions were admitted of which only 2264 were actually moved in the House. After the discussion on the Demands for Grants were over, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 51 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page No. 46)

The Tamil Nadu Appropriation (No.2) Bill, 2006 (L.A. Bill No 32 of 2006) relating to Revised Budget for the year 2006-2007 was introduced, considered and passed on the same day i.e. 1st September, 2006.

XIV. RESOLUTION FOR REMOVAL OF SPEAKER

On the 2nd August, 2006 Dr. M. Thambidurai gave the notice of the following resolution under rule 68 of the Tamil Nadu Assembly Rules:-

"That this Honourable House resolves to remove Hon'ble Thiru R. Avudaiappan from the office of the Speaker."

The Resolution was included in the List of Business for the 3rd August, 2006 after relaxing the Rule 68 of T.N.L.A. Rules.

On the 3rd August, 2006, Hon. Thiru V.P. Duraisamy, Deputy Speaker who was in the Chair readout the name of the Member who had given notice and the text of the Resolution and asked the House whether leave is granted for the Resolution. As more than 35 Members stood in favour of the Resolution, Hon. Deputy Speaker announced that leave has been granted and that the Resolution will be taken up for discussion forthwith. He asked Dr. M. Thambidurai, to move the Resolution. Dr. M. Thambidurai promptly moved the Resolution. But it was not seconded by any Member of AIADMK Party.

Eventhough the Resolution was not seconded by any Member, Hon. Prof. K. Anbazhagan, Leader of the House suggested that the resolution could be taken up for discussion in the House. The Resolution was taken up for discussion.

Dr. M. Thambidurai, Thiru S. Peter Alphones, Thiru G.K. Mani, Thiru C. Govindasamy, Thiru V. Sivapunniam and Hon. Dr. K. Ponmudy, Minister for Higher Education participated in the discussion.

Hon. Prof. K. Anbazhagan, Leader of the House and Hon. Dr. M. Karunanidhi, Chief Minister also participated in the discussion.

The Resolution moved by Dr. M. Thambidurai was put to vote and defeated unanimously.

XV. GOVERNMENT MOTIONS

(1) Election of Sixteen Members to the Committee on Estimates

On the 1st August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Estimates for the year 2006-2007".

The Motion was put to vote and carried.

(2) Election of Sixteen Members to the Committee on Public Accounts

On the 1st August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Public Accounts for the year 2006-2007".

The Motion was put to vote and carried.

(3) Election of Sixteen Members to the Committee on Public Undertakings

On the 1st August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Sixteen Members to be Members of the Committee on Public Undertakings for the year 2006-2007".

The Motion was put to vote and carried.

(4) Election of Fourteen Members to the Committee of Privileges

On the 1st August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect Fourteen Members to be Members of the Committee of Privileges for the financial year 2006-2007".

The Motion was put to vote and carried.

(5) On the 3rd August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 68 of the Tamil Nadu Legislative Assembly Rules which provides that the Resolution for removal of Speaker giving fourteen days be suspended and the Resolution given by Dr. M. Thambidurai taken up to-day (3.8.2006) ".

The Motion was put to vote and adopted.

(6) On the 10th August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 11th August, 2006 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

(7) On the 12th August, 2006, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity and Rural Industries moved the following motion:-

"பேரவையின் அலுவல்களை நடைபெறாது இடைமறித்தும், பேரவையின் விதிகளைத் தொடர்ந்து முறையற்றுப் பயன்படுத்துவதாலும் ஆபாசமாகப் பேசியதாலும் சட்டமன்றப் பேரவை விதி 121 உள் விதி (2)-ன் கீழ் இன்று (12.8.2006) அவைக்கு வந்திருக்கும் திரு அக்ரி எஸ்.எஸ். கிருஷ்ணமூர்த்தி அவர்களை இப்பேரவைக் கூட்டத் தொடரின் எஞ்சிய நாட்கள் பேரவைப் பணிகளினின்றும் தற்காலிக நீக்கம் செய்ய வேண்டும்".

The Motion was put to vote and carried.

(8) On the 19th August, 2006, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity and Rural Industries moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 21st August, 2006 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

(9) On the 21st August, 2006, Hon. Thiru Arcot N. Veeraswami, Minister for Electricity and Rural Industries moved the following motion:-

"மாண்புமிகு முதலமைச்சர் அவர்களின் வேண்டுகோளுக்கிணங்க 12.8.2006 முதல் இப்பேரவை பணிகளினின்றும் தற்காலிக நீக்கம் செய்யப்பட்டுள்ள திரு. அக்ரி எஸ்.எஸ். கிருஷ்ணமூர்த்தி அவர்களை மீண்டும் நாளை முதல் 22.8.2006 அன்றிலிருந்து பேரவை நிகழ்ச்சிகளில் பங்கேற்க வேண்டும்".

The Motion was put to vote and carried.

(10) On the 29th August, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 30th August, 2006 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

(11) On the 1st September, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30,130 and 132 also be suspended and the Tamil Nadu Appropriation (No.2) Bill, 2006 (L.A. Bill No. 32 of 2006) be taken up for consideration and passing to-day (1.9.2006) itself".

The Motion was put to vote and carried.

(12) On the 2nd September, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30,130 and 132 also be suspended and the Indian Penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 2006 (L.A. Bill No. 33 of 2006) be taken up for consideration and passing to-day (2.9.2006) itself".

The Motion was put to vote and carried.

(13) On the 2nd September, 2006, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

The Motion was put to vote and adopted *nem con*.

XVI. SUSPENSION OF MEMBERS

On the 12th August, 2006 Thiru Agri S.S. Krishnamoorthy, was suspended from the service of the House for the remainder of the Session on a motion moved by the Hon. Minister for Electricity and Rural Industries for obstructing the proceedings against the Rules of Procedure of the House persistently using abusive language.

XVII. PRIVILEGE MATTERS

On the 4th August, 2006 Tvl. Durai Chandrasekaran, C. Govindasamy raised a matter of Privilege against the Malai Malar daily for publishing some incidents which did not actually happen in the House in its issue dated 3rd August, 2006. On 3rd August, 2006 when Thiru D. Jayakumar tried to raise a matter, permission was not granted to him, Hon. Speaker has informed that his speech was not recorded in the Proceedings of the Assembly. Hon. Speaker has further ruled that the Malai Malar has inadvertently published certain Proceedings which were not recorded in the Assembly.

Democracy of Press is very important. But some news papers published news items which did not form part of the Proceedings and thus tried to lower the dignity and respect of the House. If such attitudes continued, action would be taken against those newspapers. As requested by the Hon. Chief Minister, I would request the newspapers to publish unbiased news items in future.

(2) On the 9th August, 2006 Tvl. O. Panneerselvam and K.A. Sengottaiyan raised a matter of Privilege under Rule 220 of the Tamil Nadu Legislative Assembly Rules against Hon. Minister for Revenue and Law for his speech in the House on 8th August, 2006.

Hon. the Speaker disallowed the issue and ruled that he found no breach of privilege involved in the matter.

(3) On the 9th August, 2006 when the All India Anna Dravida Munnetra kazhagam Members walked out from the House, Thiru G. Hari, M.L.A uttered some words towards the Hon. Speaker and Hon. Speaker suo-moto referred the matter to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and Report the matter.

(4) On the 12th August, 2006, Tmt. Bader Sayeed, raised a matter of Privilege under Rule 220 of the Tamil Nadu Legislative Assembly Rules that the details given to the public regarding the irregularity in sanctioning the Veg. and Non. Veg. Hotels by former Speaker to run at the MLA's Residential Quarters by way of giving the information to the House and the Press.

Hon. Speaker disallowed the issue and he declared that there is no breach of Privilege involved in this issue.

(5) On the 12th August, 2006, Thiru M. Paranjothi, MLA raised a matter of Privilege that the Resolution for Removal of Speaker was taken on the 3rd August, 2006 against the Rules of Tamil Nadu Legislative Assembly.

The Hon. Speaker disallowed the notice and informed the House that there is no breach of Privilege in this matter.

(6) On the 18th August, 2006 Thiru C. Gnanasekaran, MLA raised a matter of Privilege against Selvi J Jayalalithaa, Leader of Opposition regarding the statement given by her in the press stating that cases would be filed in the court in connection with the expulsion of the All India Anna Dravida Munnetra Kazhagam Members from the House on 26.5.2006 by a motion and the manner in which Resolution for the Removal of Speaker taken in the House.

The Hon. Speaker ruled that in the previous regime, Members were expelled enmass from the House for obstructing the Proceedings without mentioning the name of every Member. Based on the precedent, the All India

Anna Dravida Munnetra Kazhagam Members were expelled from the House on 26.5.2006 by a motion. Hence, there would be no breach of Privilege in this matter. However, Hon. Speaker, referred the other matter raised by Thiru C. Gnanasekaran, to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules.

(7) On the 21st August, 2006, Hon. Speaker suo-moto referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report the matter relating to the behaviour of Thiru L. Ravichandran, MLA, who not only disturbed the proceeding of the House, but also, prevented the watch and ward of the House from doing their duties which is *prima facie* amounts to breach of Privilege.

(8) On the 2nd September, 2006 Hon. Speaker suo-moto referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report the matter relating to the interview given by the Members of the All India Anna Dravida Munnetra Kazhagam Party outside the House that a discussion in which the dignity of women was lowered in the House which did not actually happen in the House.

VIII. ANNOUNCEMENTS BY HON. SPEAKER

(1) On the 24th July, 2006 Hon. the Speaker announced in the House that the Questions are being received from Members and sent to the Departments concerned for furnishing replies and that rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended with the permission of the House and there would not be 'Questions and Answers' hour for some days. In order to include the item 'Questions and Answers' in the Agenda, Hon. Speaker requested the Hon. Ministers, again to instruct the Secretaries to Government, Departments of Secretariat to send the reply to the questions expeditiously.

(2) On the 31st July, 2006 Hon. the Speaker announced in the House that the Questions given by the Members have already been sent to the concerned Departments, but so far sufficient replies have not been received by the Assembly Secretariat and requested the Secretaries to Government, Departments of Secretariat to take immediate action to send replies to the Assembly Secretariat before 3.8.2006. Otherwise, the Secretaries to

Government should come in person to his chamber and explain the reason for not sending the replies.

(3) On the 1st August, 2006, Hon. the Speaker announced in the House that for conducting the elections to the Committee on Estimates, Committee on Public Accounts, Committee on Public Undertakings and the Committee of Privileges to elect the Members by single transferable vote under the Rules framed there under by the Hon. Speaker, the candidates should handover the nomination forms to the Assembly Secretary before 12.00 Noon on Thursday the 3rd August, 2006. Nomination forms could be had from the Secretary. Nomination forms would be taken up for scrutiny at 4.00 p.m on Thursday the 3rd August, 2006 and withdrawal of nominations, if any before 10.00a.m on Friday the 4th August, 2006. If number of candidates are more than the actual number of vacancies, then the date for election would be intimated later.

(4) On the 3rd August, 2006, Hon. the Speaker announced in the House that the Resolution for Removal of Speaker would be taken up in the House today, the Hon. Deputy Speaker has to conduct the business of the House.

(5) On the 7th August, 2006, Hon. the Speaker announced in the House that requests have been received from the respective Registrars of following Universities for electing Members of the Assembly to be the ex-officio Members elected to the Senates, Syndicates of Universities and Board of Management of the State.

1. Alagappa University.
2. Anna University.
3. Annamalai University.
4. Bharathiar University
5. Bharathidasan University.
6. Tamil Nadu Dr. M.G.R. Medical University.
7. University of Madras.
8. Madurai Kamaraj University.
9. Manonmaniam Sundaranar University.
10. Tamil Nadu Agricultural University.
11. Tamil Nadu Veterinary and Animal Sciences University.
12. Tamil University.
13. Periyar University.
14. Thiruvalluvar University

The term of office of the three Members would be up to 5.12.2007. The term of office of the Members of all the universities would be three years from the date of election except for the Annamalai University.

If an elected Member ceases to be a Member of the Assembly for any reason, the post held by him would also lapse from that date onwards.

Nomination forms could be obtained from the Secretary and filled in forms should be handed over to the Secretary, Legislative Assembly before 12.00 noon on 9.8.2006.

The nomination forms would be taken up for scrutiny at 4.00 p.m on 9.8.2006 and withdrawal of nomination could be made before 3.00 p.m on 10.8.2006.

If the number of candidates are more than the actual number of vacancies, then the date for election would be intimated later.

(6) On the 8th August, 2006 Hon. the Speaker with the permission of the House announced in the House that Demand No. 27 - Industries Department and the Demand No. 31. Information Technology Department scheduled to be taken up on 10.8.2006 will be taken on 19.8.2006 and that Demand No.15 - Environment and Forests Department and Demand No. 49 - Youth Welfare and Sports Development Department scheduled to be taken up on 19.8.2006 will be taken on 10.8.2006.

(7) On the 10th August, 2006 Hon. the Speaker announced in the House that except the Members belonging to the AIADMK Party, all the Opposition Members have seen the files today (10.8.2006) in his chamber in which the former Speaker Dr. K. Kalimuthu had irregularly granted permission for running the Non-vegetarian and Vegetarian Hotels in the MLAs Residential Complex. After perusing the files, they came to know about the irregularities done by the former Speaker.

Hence, as informed by the Hon. Chief Minister in the House on 9.8.2006, the Assembly Secretariat would take appropriate action in the files and copies of the files would also be given to the press.

(8) On the 18th August, 2006 Hon. the Speaker announced in the House that today, at 11.00 a.m Hon. Chief Minister will administer the

'Harmony Day' pledge at the Military Parade ground adjacent to the Secretariat Main Building. The House would, therefore, be adjourned at 10.45 a.m and meet again at 11.15 a.m so as to enable the Members to participate in the function.

(9) On the 19th August, 2006 Hon. the Speaker announced in the House that the business of the House are decided by the Business Advisory Committee, which consists of Leaders of all the Legislature Parties, irrespective of their Party, the Members express their views for conducting smoothly the business of the House. The changes in the Business of the House and the changes in the dates of Business to be taken up in the House are done on the basis of unanimous decision taken by the Members of that Committee.

But some news papers, published the news contrary to the decisions taken by the Business Advisory Committee thereby amounting to defilement of the functions performed by the Committee. This would also amount to be breach of Privilege of the House.

The Press should take it as a warning and they should avoid criticising the decisions taken by the Business Advisory Committee.

(10) On the 21st August, 2006 Hon. the Speaker announced in the House that the Members should uphold the dignity and honour of this House and the Members are not allowed to bring unnecessary things into the House. He also warned the Members not to bring about a situation wherein the Members would have to enter into the House after a thorough checking.

(11) On the 28th August, 2006 Hon. the Speaker announced in the House that being the Speaker, it is his responsibility to regulate the proceeding and other activities in the House. During discussions in the House, more time is being allotted to the opposition members for performing their democratic duty more effectively. Even the ruling party Members were denied their opportunity and their time have also been allotted to the Opposition Members.

But some of the leaders of the Legislature parties while giving interview to the press have stated that they were not permitted to discuss issues relating to public importance in the House. I would like to inform the House, that Thiru Vijayakant, Member belongs to Desiya Murpokku Dravida Kazhagam was allowed 8 minutes on 29.5.2006 during motion of thanks to Governor's Address, 19 Minutes on 28.7.2006 during General discussion on

the Budget and 17 minutes on 4.8.2006, 17 minutes on 11.8.2006 and 5 minutes on 17.8.2006 during the discussion on the Demands. 1 Hour and 3 Minutes was allotted to the Desiya Murpokku Dravida Kazhagam Party which consist of only one Member. But 12 hrs and 30 minutes was allotted to the Ruling Party consisting of 94 Members. I am, therefore, to request the Members to avoid giving wrong information to the press during their interview.

(12) On the 1st September, 2006 Hon. the Speaker announced in the House that to-day is the last day of the days allotted to the Demands taken up for discussion and voting. According to Rule 185(3) of the Tamil Nadu Legislative Assembly Rules at the expiry of the time allotted on the last day of the days for the discussion, reply and voting of Demands should dispose at 1.30 p.m.. 1.30 p.m today is the Guillotine time. Hence, the Members should wind up their speech briefly.

(13) On the 1st September, 2006 Hon. the Speaker announced in the House that special buses have been arranged for the Members of the Assembly to enable them to attend the dinner hosted by Hon. Chief Minister at Hotel Le Meridian at 7.30 p.m on 1.9.2006. The buses would be operated from the MLA's Residential Complex at Omanthurar Government Estate to the Le Meriden Hotel and back.

(14) On the 2nd September, 2006 Hon. the Speaker announced in the House the statistical details of the important events and business transacted by the Thirteenth Tamil Nadu Legislative Assembly during its First and Second Sessions.

XIX. FELICITATION

(1) On the 21st August, 2006 Thiru G.K. Mani, Thiru D. Sudharssanam, Thiru V. Sivapunniam and Thiru C. Govindasamy complimented the State Government headed by Dr. M. Karunanidhi on its successful completion of 100 days rule. Hon the Speaker also complimented on behalf of the House.

(2) On the 21st August, 2006 Hon. the Speaker on behalf of the House extended a warm welcome to Hon. Thiru Duraimurugan, Minister for Public Works Department on his return after taking treatment and wished him a long life.

(3) On the 28th August, 2006 Thiru D. Sudharssanam, Tmt. D. Yasodha, Thiru K. Arumugam, Thiru C. Govindasamy, Thiru V. Sivapunniam, Thiru K. Selvam, Thiru O. Panneerselvam, Deputy Opposition Leader appreciated Hon. Chief Minister for announcing that the Panchayats in Papapatti, Keeripatti, Natarmangalam and Kottakatchiyanthal would continue to remain as reserved panchayats.

Hon. the Speaker on behalf of the House conveyed his appreciation and compliments to Hon. Chief Minister.

(4) On the 2nd September, 2006 Thiru D. Sudharssanam, Thiru G.K. Mani, Selvi K. Balabharathy, Thiru V. Sivapunniam and Thiru D. Ravikumar extended their good wishes to Hon. Speaker on his Bon Voyage to Nigeria to attend the 52nd Commonwealth Parliamentary Conference.

Hon. Dr. M. Karunanidhi, Chief Minister also conveyed his felicitation and wishes to Hon. Speaker.

XX. ELECTION OF STATUTORY BODIES

On the 11th August, 2006 Hon, the Speaker announced that the following Members had been elected to the Senates, Syndicates of Universities and Board of Management of the State.

1. Senate of the Alagappa University

Thiru KR. Ramasamy

2. Syndicate of the Anna University

Thiru D. Sudharssanam

3. Senate of the Annamalai University

1. Thiru A. Arunmozhithevan
2. Thiru Polur M. Varadhan
3. Thiru G.K. Mani

- 4. Senate of the Bharathiar University**
1. Thiru A. Soundarapandian (Coonoor)
 2. Thiru Kovai Thangam
- 5. Senate of the Bharathidasan University**
1. Thiru Anbil Periyasamy
 2. Thiru N. Malai Raja
- 6. Senate of the Tamil Nadu Dr. M.G.R.Medical University**
1. Thiru E.A.P. Shivaji
 2. Thiru V. Senthil Balaji
- 7. Senate of the University of Madras**
1. Tmt. Sankara Valli @ Sankari Narayanan
 2. Thiru G. Iyyappan
 3. Thiru G. Senthamizhan
 4. Thiru K. Srinivasan
 5. Thiru Arul Anbarasu
 6. Thiru K. Arumugam
- 8. Senate of the Madurai Kamaraj University**
1. Thiru P. Moorthy
 2. Thiru R.D. Ganesan
 3. Thiru N. Nanmaran
 4. Thiru S. Gunasekaran
- 9. Senate of the Manonmaniam Sundaranar University**
1. Tmt. Rani Venkatesan
 2. Dr. T. Sadhan Thirumalai Kumar
- 10. Board of Management of the Tamil Nadu Agricultural University**
- Thiru S. Gurusamy

- 11. Board of Management of the Tamil Nadu Veterinary and Animal Sciences University**
- Thiru B. Ranganathan
- 12. Senate of the Tamil University**
1. Thiru Durai Chandrasekaran
 2. Thiru D. Ravikumar
- 13. Senate of the Periyar University**
1. Thiru A. Rajendran
 2. Thiru L. Ravichandran
- 14. Academic Council of Thiruvalluvar University**
1. Thiru R. Gandhi
 2. Thiru T. Velmurugan

XXI. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 2006-2007 on 7.8.2006.

1. Committee on Rules
2. Committee of Privileges
3. Committee on Estimates
4. Committee on Public Accounts
5. Committee on Public Undertakings
6. Committee on Delegated Legislation
7. Committee on Government Assurances
8. House Committee
9. Committee on Petitions
10. Library Committee
11. Committee on Papers laid on the Table of the House

The names of Members of the above Committees are given in Appendix.

XXII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, the First report of the Public Accounts Committee 2006-2007 was presented to the House on 1.9.2006.

XXIII. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 174 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	56
B.	Reports, Notifications and Other Papers ..	118

	Total ..	174

APPENDIX**COMMITTEE ON RULES
2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Hon. Thiru R. Avudaiappan, Speaker

MEMBERS

2. Hon. Dr. M. Karunanidhi, Chief Minister
3. Hon. Prof. K. Anbazhagan, Leader of the House
4. Hon. V.P. Duraisamy, Deputy Speaker.
5. Selvi J Jayalalithaa, Leader of the Opposition.
6. Thiru V.A.T. Kaliyavarathan
7. Thiru P. Kamaraj
8. Thiru A. Soundarapandian (Coonoor)
9. Tmt. P. Padmavathy
10. Thiru M. Paranjothi
11. Thiru M. Panneerselvam
12. Thiru S. Pushparaj
13. Thiru Polur M. Varadhan
14. Thiru K. Mahendran
15. Thiru M.V.R. Veerakapilan
16. Thiru L. Velusamy
17. Thiru S.Jeyapaul

COMMITTEE OF PRIVILEGES**2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Hon. Thiru V.P. Duraisamy, Deputy Speaker (Ex-Officio)

MEMBERS

2. Hon. Prof. K. Anbazhagan, Leader of the House (Ex-officio)
3. Selvi J Jayalalithaa, Leader of the Opposition. (Ex-officio)
4. Thiru Anbil Periyasamy
5. Thiru T. Ramasamy
6. Thiru A. Rajendran
7. Thiru P. Senthamizhselvan
8. Thiru P.K. Sekar Babu
9. Thiru N. Nanmaran
10. Tmt. Bader Sayeed
11. Thiru S. Peter Alphonse
12. Thiru N. Malai Raja
13. Thiru V. Mullaivendhan
14. Thiru P. Moorthy
15. Tmt. D. Yasodha
16. Thiru B. Ranganathan
17. Thiru D. Jayakumar

COMMITTEE ON ESTIMATES**2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru K. Pitchandi

MEMBERS

2. Hon. Prof. K. Anbazhagan, Minister for Finance (Ex-Officio)
3. Thiru C. Gnanasekaran,
Chairman, Committee on Public Accounts (Ex-Officio)
4. Thiru Pongalur N. Palanisamy
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru G. Hari
6. Thiru M. Appavu
7. Thiru K. Arumugam
8. Thiru N. Ramakrishnan
9. Thiru R. Ramprabu
10. Thiru S.R. Raja
11. Thiru S. Gunasekaran
12. Thiru C. Govindasamy
13. Tmt. Sankara Valli @ Sankari Narayanan
14. Thiru T. Senguttuvan
15. Thiru P. Thangamani
16. Thiru T. Malaravan
17. Dr. M.K. Vishnu Prasad
18. Thiru S.K. Vedarathinam
19. Thiru S.M. Velusamy

COMMITTEE ON PUBLIC ACCOUNTS
2006-2007
 (Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru C. Gnanasekaran

MEMBERS

2. Hon. Prof. K. Anbazhagan
Minister for Finance (Ex-Officio)
3. Thiru K. Pitchandi
Chairman, Committee on Estimates (Ex-Officio)
4. Thiru Pongalur N. Palanisamy
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru Veera. Elavarasan
6. Thiru V.P. Kalairajan
7. Thiru Agri S.S. Krishnamoorthy
8. Thiru S.V. Shanmugam
9. Thiru C.Ve. Shanmugam
10. Thiru S. Sivaraj
11. Thiru K. Sundar
12. Thiru K.N. Sekaran
13. Thiru M. Jaganmoorthy
14. Thiru T. Theodore Reginald
15. Selvi K. Balabharathy
16. Thiru P.N. Periannan
17. Thiru N.R. Rangarajan
18. Thiru D. Ravikumar
19. Thiru T. Velmurugan

COMMITTEE ON PUBLIC UNDERTAKINGS
2006-2007
 (Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru Pongalur N. Palanisamy

MEMBERS

2. Thiru K. Pitchandi,
Chairman, Committee on Estimates (Ex-officio)
3. Thiru C. Gnanasekaran
Chairman, Committee on Public Accounts (Ex-officio)
4. Selvi A. Angaiyarkanni
5. Thiru H. Abdul Basith
6. Thiru A. Arunmozhithevan
7. Thiru T. Udhaya Soorayan
8. Thiru G. Ediroli Maniyan
9. Thiru N. Ganapathy
10. Thiru R.D. Ganesan
11. Thiru S.S. Sivasankar
12. Thiru R. Sivanandam
13. Thiru N. Sundaram
14. Thiru Videyal S. Sekar
15. Thiru R.M. Palanisami
16. Thiru T.K. Raja
17. Thiru T. Ramachandiran
18. Thiru S.P. Velumani

**COMMITTEE ON DELEGATED LEGISLATION
2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru R. Rajendran

MEMBERS

2. Thiru V.S. Babu
3. Thiru K. Murugavel
4. Thiru T. Mahesh Krishnasamy
5. Dr. M. Thambidurai
6. Thiru G. Senthamizhan
7. Thiru R. Nedunchezian
8. Thiru P. Veldurai
9. Thiru D. Selvaraj
10. Thiru T.A. Meganathan
11. Thiru K.V. Ramanathan
12. Thiru G. John Joseph

**COMMITTEE ON GOVERNMENT ASSURANCES
2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru G.K. Mani

MEMBERS

2. Thiru P. Balaraman
3. Thiru K.L. Elavazagan
4. Thiru K. Gopinath
5. Thiru S. Gurusamy
6. Thiru G. Iyyappan
7. Tmt. G. Latha
8. Thiru M. Rajkumar
9. Dr. E.S.S. Raman
10. Thiru Saba Rajendran
11. Thiru C. Shanmugavelu
12. Thiru V. Sivapunniam

HOUSE COMMITTEE**2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Dr. K. Jayakumar

MEMBERS

2. Tmt. P. Prapavathi
3. Thiru R. Manickam
4. Thiru S. Lakshmanan
5. Thiru Kuthalam K. Anbazhagan
6. Dr. Oscar C. Nigli
7. Thiru K. Ponnusamy
8. Thiru R. Kumaraguru
9. Thiru C. Durairaj
10. Thiru R. Doraikkannu
11. Thiru S. Rajakumar
12. Thiru M. Dhandapani
13. Thiru V. Kaveri
14. Thiru P. Dillibabu
15. Thiru K. Ulaganathan
16. Dr.T. Sadhan Thirumalai Kumar
17. Thiru R. Varatharajan
18. Thiru. K. Selvam

COMMITTEE ON PETITIONS**2006-2007**

(Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru R. Sakkarapani, Chief Government Whip

MEMBERS

2. Thiru S. Mani
3. Thiru A. Soundarapandian (Lalgudi)
4. Thiru Udayam Shanmugam
5. Tmt. R. Rani
6. Thiru S. Damodaran
7. Thiru V. Senthil Balaji
8. Thiru D. Amaramoorthy
9. Thiru Arul Anbarasu
10. Thiru A. Tamizharasu
11. Thiru S. Rajasekaran

LIBRARY COMMITTEE
2006-2007
 (Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru E.A.P. Shivaji

MEMBERS

2. Thiru M. Anbalakan
3. Thiru K.P. Ramaswamy
4. Thiru K.S. Vijayakumar
5. Tmt. Selvi Ramajayam
6. Thiru I. Mahendran
7. Thiru M. Rajasekharan
8. Thiru S. John Jacob
9. Thiru M.K. Periyasamy
10. Thiru P. Kannan

COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
2006-2007
 (Constituted on the 7th August, 2006)

CHAIRMAN

1. Thiru Durai Chandrasekaran

MEMBERS

2. Thiru K. Chinnadurai
3. Thiru O. Subramaniam
4. Thiru C. Tamilselvan
5. Thiru A.K. Bose
6. Thiru O.K. Chinnaraj
7. Thiru P.S. Vijayakumar
8. Tmt. Rani Venkatesan
9. Tmt. P. Kamalambal
10. Thiru D. Moorthy
11. Thiru R. Gnanadoss

ANNEXURE

Demand Number and Name	Date of Discussion and Voting of Demands	
14 - Energy Department 44 - Small Industries Department	} 1st August, 2006	
12 - Co-operation, Food and Consumer Protection Department - Co-operation 13 - Co-operation, Food and Consumer Protection Department - Food and Consumer Protection Department		} 2nd August, 2006
5 - Agriculture Department	3rd August, 2006	
20 - Higher Education Department 43 - School Education Department	} 4th August, 2006	
9 - Backward Classes, Most Backward Classes and Minorities Welfare Department 11 - Commercial Taxes and Registration Department - Stamps and Registration 10 - Commercial Taxes and Registration Department - Commercial Taxes		} 7th August, 2006
3 - Administration of Justice 24 - Home Department - Prisons 33 - Law Department 41 - Revenue Department 51 - Relief on Account of Natural Calamities	} 8th August, 2006	
25 - Home Department - Motor Vehicles Acts-Administration 48 - Transport Department		

49 - Youth Welfare and Sports Development Department 15 - Environment and Forests Department	} 10th August, 2006
34 - Municipal Administration and Water Supply Department 42 - Rural Development and Panchayat Raj Department	
32 - Labour and Employment Department 17 - Handlooms, Handicrafts, Textiles and Khadi Department - Handlooms and Textiles	} 12th August, 2006
19 - Health and Family Welfare Department	
26 - Housing and Urban Development Department 47 - Tamil Development -Culture and Religious Endowments Department-Hindu Religious and Charitable Endowments	} 18th August, 2006
7 - Animal Husbandry, Dairying and Fisheries Department - Fisheries 8 - Animal Husbandry, Dairying and Fisheries Department - Dairy Development	
21 - Highways Department	21st August, 2006
45 - Social Welfare and Nutritious Meal Programme Department 6 - Animal Husbandry, Dairying and Fisheries Department - Animal Husbandry	} 22nd August, 2006

- 27 - Industries Department
 31 - Information Technology Department } 23rd August, 2006
- 4 - Adi-Dravidar and Tribal Welfare Department } 24th August, 2006
- 35 - Personnel and Administrative Reforms Department
 38 - Public Department
 46 - Tamil Development -Culture and Religious Endowments Department - Tamil Development-Culture
 18 - Handlooms, Handicrafts, Textiles and Khadi Department - Khadi, Village Industries and Handicrafts } 25th August, 2006
- 29 - Information and Tourism Department - Tourism
 28 - Information and Tourism Department - Information and Publicity
 30 - Information and Tourism Department - Stationery and Printing } 28th August, 2006
- 22 - Home Department - Police
 23 - Home Department - Fire and Rescue Services
 37 - Prohibition and Excise Department } 29th August, 2006 and 30th August, 2006
- 39 - Public Works Department - Buildings
 40 - Public Works Department - Irrigation } 31st August, 2006

- 1 - State Legislature
 2 - Governor and Council of Ministers
 16 - Finance Department
 36 - Planning, Development and Special Initiatives Department
 50 - Pension and other Retirement Benefits }

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